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Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION

No. 24391/Leg. B1/2017/Law.

15th December, 2017

Dated. Thiruvananthapuram, 30th Vrischikam, 1193

24th Agrahayana, 1939.

The following Ordinance promulgated by the Governor of Kerala on the 14th day of December, 2017 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.

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ORDINANCE No. 31 OF 2017**THE MADRAS HINDU RELIGIOUS AND CHARITABLE
ENDOWMENTS (AMENDMENT) ORDINANCE, 2017**

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

AN

ORDINANCE

further to amend the Madras Hindu Religious and Charitable Endowments Act, 1951.

Preamble.—WHEREAS, it is expedient further to amend the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Madras Hindu Religious and Charitable Endowments (Amendment) Ordinance, 2017.

(2) It shall be deemed to have come into force on the 1st day of January, 2017.

2. *Act XIX of 1951 to be temporarily amended.*—During the period of operation of this Ordinance, the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 8C.*—In sub-section (1) of section 8C of the principal Act, after the words “a Joint Secretary to Government”, the words, figure and letter “or a Deputy Commissioner in the abolished department, who is eligible to be promoted as Commissioner, as per the provision contained in section 19G” shall be inserted.

P. SATHASIVAM,
GOVERNOR.

